

F. No. 296/4/2017- CX-9
Government of India
Ministry of Finance
Department of Revenue
Central Board of Excise & Customs

Office Memorandum

New Delhi, dated the 28.08.17

Subject:-Weekly Report in respect of important developments in CBEC for the week –21.08.17 to 25.08.17 reg.

Based on the inputs received from various sections, following is the compilation of the important developments for the week –21.08.17 to 25.08.17.

1. Administrative Changes:-

- Order regarding posting of Shri Rahul Raja, Asstt. Commr, Secunderabad GST Commissionerate to GST Council Secretariat on loan basis has been issued vide Office Order No. 141/2017 dated 23.08.2017.
- Order regarding assigning the additional charge of the post of Director (CRCL) held by Shri Sandeep Prakash, Commissioner, Directorate of Logistics, during his leave period from 02.09.2017 to 10.09.2017 to Ms. Kavita Bhatnagar, Commissioner of Customs (General), Delhi has been issued vide Office Order No. 142/2017 dated 24.08.2017.

2. Legislative Changes:-

- Notification No. 82/2017-Cus-IV(N.T.) dated 24.08.2017 issued Supersession of Notification No. 77/2014-Cus-IV(N.T.) and appointing Officers of Customs & Specifying Jurisdiction.
- Notification No. 39/2017-Cus(ADD), dated 23.08.2017 has been issued to amend notification No. 49/2012 - Customs (ADD) dated the 26th November,2012 to modify the amount of anti-dumping duty on import of Caustic Soda originating in or exported from Iran, Saudi Arabia and USA.
- Notification No. 40/2017-Cus(ADD), dated 25.08.2017 has been issued to impose anti-dumping duty on the imports of "Sodium Nitrite" originating in or exported from China PR.
- Notification No. 23/2017-Central Tax(Rate), dated 22.08.2017 has been issued to amend notification No. 17/2017-CT(R) to make ECO responsible for payment of GST on services provided by way of house-keeping such as plumbing, carpentering etc.
- Notification No. 22/2017-Central Tax(Rate), dated 22.08.2017 has been issued to amend notification No. 13/2017-CT(R) to amend RCM provisions for GTA and to insert explanation for LLP.
- Notification No. 21/2017-Central Tax (Rate), dated 22.08.2017 has been issued to amend notification No. 12/2017-CT(R) to exempt services provided by Fair Price Shops to Government and those provided by and to FIFA for FIFA U-17. Also to substitute RWCIS & PMFBY for MNAIS & NAIS, and insert explanation for LLP.
- Notification No. 20/2017-Central Tax (Rate), dated 22.08.2017 has been issued to amend notification No. 11/2017-CT(R) to reduce CGST rate on specified supplies of Works Contract Services, job work for textile & textile products, printing service of books, newspapers etc. admission to planetarium, and, also to provide option to GTA & transport of passengers by motorcab service providers to avail full ITC & discharge CGST @ 6%.
- Notification No. 23/2017-Integrated Tax (Rate), dated 22.08.2017 has been issued to amend notification No. 14/2017-IT(R) to make ECO responsible for payment of GST on services provided by way of house-keeping such as plumbing, carpentering etc.
- Notification No. 22/2017-Integrated Tax (Rate), dated 22.08.2017 has been issued to amend notification No. 10/2017-IT(R) to amend RCM provisions for GTA and to insert explanation for LLP.
- Notification No. 21/2017-Integrated Tax (Rate), dated 2.08.2017 has been issued to amend notification No. 09/2017-IT(R) to exempt services provided by Fair Price Shops to Government and those provided by and

to FIFA for FIFA U-17. Also to substitute RWCIS & PMFBY for MNAIS & NAIS, and insert explanation for LLP.

- Notification No. 20/2017-Integrated Tax (Rate), dated 22.08.2017 has been issued to amend notification No. 08/2017-IT(R) to reduce IGST rate on specified supplies of Works Contract Services, job work for textile & textile products, printing service of books, newspapers etc. admission to planetarium, and, also to provide option to GTA & transport of passengers by motorcab service providers to avail full ITC & discharge IGST @ 12%.
- Notification No. 23/2017-Union Territory Tax (Rate), dated 22.08.2017 has been issued to amend notification No. 17/2017-UTT(R) to make ECO responsible for payment of GST on services provided by way of house-keeping such as plumbing, carpentering etc.
- Notification No. 22/2017-Union Territory Tax (Rate), dated 22.08.2017 has been issued to amend notification No. 13/2017-UTT(R) to amend RCM provisions for GTA and to insert explanation for LLP.
- Notification No. 21/2017-Union Territory Tax(Rate), dated 22.08.2017 has been issued to amend notification No. 12/2017-UTT(R) to exempt services provided by Fair Price Shops to Government and those provided by and to FIFA for FIFA U-17. Also to substitute RWCIS & PMFBY for MNAIS & NAIS, and insert explanation for LLP.
- Notification No. 20/2017-Union Territory Tax (Rate), dated 22.08.2017 has been issued to amend notification No. 11/2017-UTT(R), to reduce UTGST rate on specified supplies of Works Contract Services, job work for textile & textile products, printing service of books, newspapers etc. admission to planetarium, and, also to provide option to GTA & transport of passengers by motorcab service providers to avail full ITC & discharge UTGST @ 6%.

3. Any Circular:-

- Circular No. 36/2017-Cus-IV(N.T.) dated 25.08.2017 issued for implementation electronic sealing for containers by exports under Self-sealing procedure prescribed vide Circular No. 26/2017-Cus dated 01.08.2017.

(Hemambika R.Priya)
Commissioner(Coord)

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3. Member (Admn)
4. Member(GST)
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